

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & BANKING
(REVENUE WING)

NEW DELHI: DATED THE 18th Nov., 1976.

NOTIFICATION
(INCOME TAX)

No. 1558 (F.No.176/99/76-IT(AI)): In exercise of the powers conferred by sub-section (2)(b) of Section 80 G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Sri Swaminathaswamy Devasthanam, Swaminalai, Kumbakonam Taluk to be place of public worship of renown throughout the State of Tamil Nadu for the purposes of the said Section.

Sd/-
(M. SHASTRI)

UNDER SECY: TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden),
New Delhi.

No.1558(F.No.176/99/76-IT(AI))

Copy forwarded to:

1. The Commissioner of Income-tax, Tamil Nadu-III, Madras with reference to his letter C.No.212(451)/74 TN.III dated the 28th Oct., 1976

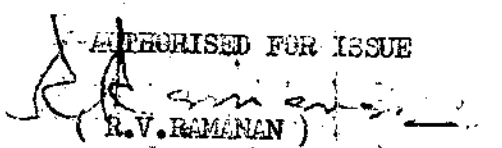
He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities, every year.

2. All other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Tamil Nadu.

Sd/-
(M. SHASTRI)

UNDER SECY: TO THE GOVERNMENT OF INDIA

APPROVED FOR ISSUE


(R.V. RAMANAN)
ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (RS&P)

No.CC/ITAI/1542/411/RSP/76

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